2863 Written Answrs

on 14th November, 1964. Expenditure so far incurred on this organisation is given below :---

 Rs.

 1964-65
 50,000

 1965-66 (up to 28-2-66.)
 2,12,500

## पाकिस्तानी घसपैठिये

376. श्री भगवत नारायण भागंव : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि गत दो महीनों के दौरान आसाम से कितने पाकिस्तानी घुसपैठिये निकाले गये या पाकिस्तान को वापस भेजे गये ?

## t [PAKISTANI INFILTRATORS

376. SHRI B. N. BHARGAVA : Will the Minister of HOME AFFAIRS be pleased to state the number of Pakistani infiltrators who were deported or sent back to Pakistan from Assam during the last two months ?1

गृह मंत्रालय में राज्य मंत्री (श्री जयसुखलाल, हाथी) : दिसम्बर, 1965 और जनवरी, 1966 के महीनों के बारे में सूचना उपलब्ध है । इन महीनों में 5,805 पाकिस्तानी धुसपैठिये आसाम से पाकिस्तान को वापस मेजे गए ।

tlTHE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI) • During the months of December, 196S and January, 1966, for which information is available 5805 Pakistani infiltrators were sent back to Pakistan from Assam.]

एक पुस्तक के आयात पर रोक

377. श्री महाबीर दास : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने "दी कायसिस आफ इण्डिया" नामक पुस्तक के भारत में आयात करने पर रोक लगा दी है; और

(ख) क्या उक्त पुस्तक को जब्त करना सरकार के लिये संभव नहीं हो सका है ? t[BAN ON IMPORT OF A BOOK

to Questions

377. SHM MAHABIR DASS: Will the Minister of HOMH AFFAIRS be pleased to state :

(a) whether Government have banned the import into India of a book entitled "The Crisis of India"; and

(b) whether Government have not found it possible to proscribe the said book 7]

गृह-कार्य मंत्रालय में उपमंत्री (श्री बी॰ सी॰ झुक्ल) : (क) नवम्बर, 1965 में सीमा-शुरुक अधिनियम, 1962 के अधीन इस पुस्तक की प्रतियों का भारत में आगामी निर्यात निषिद्ध कर दिया गया था।

(ख) कानूनी सलाह इस पुस्तक को निर्वेध घोषित करने के विरुद्ध थी ।

I[THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA) : (a) Further import into India of copies of the book was prohibited under the Customs Act, 1962, in November, 1965.

(b) Legal advice was against the proscription of the book.]

## RELAXATION OF PROHIBITION RULES Dt States

f Shri SITARAM JAIPURIA: 378. \ Shri R. S. KHANDEKAR: *I* Shri RAM SAHA! :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) which State Governments have relaxed rules regarding prohibition in their States recently; and

(b) what is the reaction of the Central Government to this relaxation 7

THE DEPUTY MTNISTER IN THR MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA) : (a) The Maharashtra and Mysore Governments have liberalised the conditions for the; issue of permits for possession and consumption of liquor on grounds of health.

†[ 1 English translation.